



2026:AHC:30003

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 472 of 2026

Subhash Ram

.....Petitioner(s)

Versus

Board Of Revenue U.P. At Prayagraj And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amish Kumar Srivastava, Jeetendra Kesharwani
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Amish Kumar Srivastava, learned counsel for the petitioner and Mr. Pankaj Kumar, learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for the following relief:

"a. To Issue writ, order or direction in the nature of mandamus direct the Respondent No. 1 to decide the stay application of the petitioner, pending in Revision No. 2323 of 2025 in between Subhash Ram Versus Anita Singh and others pending since 23.05.2025.

(b)To issue writ order or direction in nature of mandamus to restraining the Pvt. Respondents not to raise any construction over the land in question."

3. Learned counsel for the petitioner submitted that the proceeding under Section 24 of U.P. Revenue Code, 2006 initiated at the instance of the petitioner was rejected in illegal and arbitrary manner. He further submitted that the matter was decided by Sub-Divisional Officer in absence of the counsel for the petitioner. He further submitted that the revision along with stay application has been filed in the year 2025 before the Board of Revenue but no interim protection has been granted by the Board of Revenue. He further submitted that appropriate direction be issued to Board of Revenue to decide the stay application in revision within time bound period and till the pendency of the revision parties be directed to maintain status quo.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.1/ Board of Revenue, U.P., Prayagraj is directed to decide the revision no.2323 of 2025 in accordance with law after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order before him. It is further directed that all pending applications in the aforementioned revision shall be disposed of before deciding the revision in accordance with law.

5. Accordingly, the writ petition is finally ***disposed of***.

(Chandra Kumar Rai,J.)

February 11, 2026

Rameez